

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 109
IA No. 385/JPR/2021
IA No. 401/JPR/2021
IA No. 402/JPR/2021
IA No. 403/JPR/2021
IA No. 589/JPR/2023
CP No. (IB)- 258/9/JPR/2019
Under Section 9 of IBC, 2016

In the matter of:

Shri Mahavir Agarwal

... Operational Creditor/Applicant

Versus

M/s Khetan Apparel Pvt. Ltd.

... Corporate Debtor/Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Liquidator : Prateek Kedawat, Adv.
For the Respondent : Danish Akhtar, Adv.

ORDER

IA No. 385/JPR/2021, IA No. 401/JPR/2021, IA No. 402/JPR/2021, IA No. 403/JPR/2021

Heard Mr. Prateek Kedawat, Adv. appearing on behalf of the Petitioner. Pleadings are complete in these pending IAs. Mr. Danish Akhtar, Adv. appearing on behalf of Mr. Amol Vyas, Adv. submits that arguing counsel is on his legs before Hon'ble High Court of Rajasthan, Jaipur Bench. On the request of learned counsel for the Respondent, the matter is adjourned. List these IAs on 08.05.2024.

IA No. 589/JPR/2023

Sd/-

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This application has been filed under Section 60(5) of the IBC, 2016 read with Section 54 of the Code and Regulation 45 of IBBI (Liquidation Process) Regulations, 2016 seeking dissolution of the Corporate Debtor. List the IA on 08.05.2024.

List the matter on 08.05.2024.



(Rajeev Mehrotra)
Technical Member



(Deep Chandra Joshi)
Judicial Member

April 15, 2024